[श्री शिव चंद्र भा] ऐसा सोच रहे हैं कि जजेज चूने जायें, जुडि-शियरी इलेक्टेड हो अपने देश की परिस्थितियों के मृताबिक ?

में मानता हुं कि अमरीका के पराने इतिहास में जायें तो हो सकता है कि वहाँ कुछ ऐसी परिस्थितियाँ रही हों। लेकिन वैसे भी जज का चुना जाना जनतन्त्र के आदर्श के मृताबिक मालुम होता है। इसलिए युनियन टैरीटरीज में जब जुडिशियरी श्रीर एग्जीक्यटिव को अलग करने जा रहे हैं तो यह अच्छी बात होती कि सरकार इस बात पर गौर करती कि जिडिशियरी के जो ग्रादमी हैं वह चुने जाये। इस तरह का रास्ता यदि सरकार श्रपनाती तो सोने में स्गन्ध की बात हो जाती।

MR. CHAIRMAN: Now, the question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: We pass on to the next item-Companies (Amendment) Bill. The hon. Minister.

16.39 hrs.

COMPANIES (AMENDMENT) BILL

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): Sir, I beg to move:

"That the Bill further to amend the companies Act, 1956, be taken into consideration."

I would like to remind the House that some time in 1967 when a Private Member's Bill was introduced by the hon. Member (Shri Madhu Limaye) I had given an assurance to the House in December, 1967, that I would introduce a Bill to serve the same purpose which the hon. Member had in view, that is, to bar donations by companies to political parties and individuals for

political and elections purpose. The Bill, which is now before this House, fulfills the assurance given by me.

Companies (Amdt.) Bill

In this Bill, as the hon. Member might have noticed, there are provisions which will make it impossible for a company to make any contribution to political parties. Under existing provisions, a company can give a donation to the extent of Rs. 25,000 or 5% of the average profit of 3 years preceding the year when the donation is made.

This Bill seeks to do away with this right of the company and even of the Brard of Directors to give any donations to political parties particularly for election purposes.

It also provides that any one found guilty, for violating this provision, can be punished upto a term of 3 years.

These are the two main provisions which have been made and which will serve the purpose of prohibiting companies from giving donations to political parties either for political purposes or for election purposes.

I need not refer to the reasons regarding this prohibition because this matter has been discussed both outside and also in this House on several occasions. In fact, even before Shri Madhu Limaye introduced this Bill in the present Lok Sabha, many members in the earlier Lok Sabha had also tried to introduce a Bill seeking the authority of this House to ban contributions to political parties. But for one reason or other, these cou'd not be pursued by this House and it became necessary for Shri Madhu Limaye to introduce the Private Member's Bill. When that Bill was discussed I gave the assurance to introduce a bill on behalf of the Government and I am fulfilling that assurance now.

Not much argument is required to support these provisions and I hope that the House will unanimously support the move of the Government. This, I think, will be in the interest of the country and will help in clean public behaviour. All kinds of suspicions and doubts are now raised. think the ban to give donations to political parties will remove such doubts and it will be better both for the Government benches

and also others to feel that the public life is clean and the means by which a company or any one who has something to do with these companies can have any influence over political activity or elections.

The second important provisions which this Bill includes is in respect of abolition of managing agency system. I think the Hon. Members will agree with me that this system of the managing agency is an outmoded system.

SHRI M. R. MASANI (Rajkot): Question.

SHRI F. A. AHMED: It was a system actually introduced in this country by the British people and this ought to have gone with the British rule. But it has remained in our country, though the people who had introduced this system and who were actually the beneficiaries at that time are no longer in charge of administration of our country. I think, Hon. Members will also agree with me that, apart from U.K., in no other country this managing agency system exists or is given that opportunity which has been given in our country for managing the affairs of companies. Under the existing provisions, the authority has been given to Government by notification to abolish the managing agency system. On the basis of the report of a Committee, it was decided that in five industries this managing agency system should be abolished, under the notification the opportunity has been provided to these units to wind up their business by 1970. As a result of this action taken by the Government, about 226 companies will not have any managing agency system by the end of March 1970. But instead of leaving this authority to the Government and instead of allowing this inequitable position this Bill seeks to make a provision for abolishing the managing agency system in all the companies. Under the proposed amendment time is given to the companies that is to say by the 3rd of April 1970 all the managing agencies which have not in the meanwhile ceased to exist will be abo-Therefore this bill also includes lished. and the very good provision which will be helpful for the clean development of company affairs in our country.

Recently, we had also introduced the system of secretaries and treasurers. We found that that system also was not very useful and it suffered more or less from the same evils as the managing agency system. Therefore, we have provided in this Bill a provision which will do away with the system of secretaries and treasurers. These are the main provisions of this Bill.

I need not at this stage enter into further detail before the House. I am sure hon. Members realise the utility or usefulness of the provisions for which I now seek the sanction of this House and therefore it is not necessary for me to give in detail the reasons for these amendments in the Act which placed before the House. If any question arises in the course of discussion and if any hon. Member requires any matter to be clarified, I shall be glad to do so, after I have had the benefit of views from hon. Members. At the present moment. I only commend my motion for the acceptance of the House.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Companies Act, 1956, be taken into consideration."

The time allotted for this Bilt is only 4 hours. So, I would request hon. Members to be very brief.

SHRI M. R. MASANI (Rajkot): I beg to move:

Companies Act, 1956 be referred to a Select Committee consisting of 21 Members, namely: Shri N. Anbuchezhian, Shri Frank Anthony, Shri Surendranath Dwivedy, Shri Hari Krishna, Shri Hem Barua, Shri Humayun Kabir, Shri S.M. Joshi, Kameshwar Singh, Shri S. S. Kothari, Shri J. B. Kripalani, Shri D. K. Kunte, Shri Bal Raj Madhok, Shri H. N. Mukerjee, Shrimati Sharda Mukerjee, Chaudhary Nitiraj Singh, Shri P. Ramamurti, Shri N.G. Ranga, Shri Narendra Kumar Salve, Shri Prakash Vir Shastri, Shri S. N. Shukla; and Shri M.R. Masani.

"That the Bill further to amend with instructions to report by the last day of the first week of the next session." (5)

[Shri M. R. Masani]

The 21 names cover Members of all parties including the ruling party and it is our wish that this Bill, which is highly controversial, should be scrutinised and carefully examined by a Select Committee representative of this House.

There are two entirely unrelated provisions in this measure to which the hon. Minister has referred. There is nothing in common between them except that they both make amendments, as it happens to the same law.

The first change that is proposed is to do away with contributions or donations by companies to political parties and to individuals for political puposes.

As it happens, the first time this issue was raised in this House was by myself in 1960 when the Companies (Amendment) Bill was before the House. I had then moved an amendment in precisely the same sense as the hon. Minister has now belatedly come round to doing. Unfortunately, the Congress Party alone in this House had the distinction of opposing that reform. Shri Lal Bahadur Shastri, who was then charge of the Bill was, however, a good and sympathetic friend of mine. He conceded on the floor of the House that there was a great deal to be said for my amendment and he was rather sad for reasons he did not disclose to have to oppose it but he would meet part of the proposal and he made a compromise which he offered, which was the compromise to which the hon. Minister has referred, namely a ceiling of Rs. 25,000 or 5 per cent of the profit whichever was greater: and another amendment which I had moved he accepted, namely, that the amount should be shown in the balance sheet of the company for the year in question. I was sorry to have to turn down his compromise and insisted on dividing the House. I am glad to say that all Opposition Parties without exception voted for my amendment except the great socialist party led by the great socialist, Pandit Jawaharlal Nehru. Now, at least nine years later, these gentlemen have picked up enough courage to do without a part of the funds that they extort and extract from organised business.

We support clause 3 of the Bill, which is the first part of this measure for two or

three very good reasons of principle. We in this Party are opposed to money power on the strength of which the Congress Party has ruled India to its disaster for the last twenty years. We are opposed to the use of money power whether it comes from the rich or it comes from a totalitarian dictatorship abroad to their Fifth Columns in this country; both are equally objectionable, The second reason why we company contributions to political parties is that this has become particularly pernicious in a controlled economy. Where there is unfettered free enterprise, the hold of Government over enterprises is minimal, and business can decide for itself what it wants to do. But where, as in India, a State-Capitalist economy is operated under the specious name of 'socialism' and Government have got all enterprises by the throat, they can not only get free contributions made from the heart but also extort them, as they are in the habit of doing, and in which they excelled on the eve of the February 1969 elections in Northern India.

So, in a controlled economy, such a measure is objectionable also because it becomes an engine of oppression and extortion which the Congress Party has used to its own advantage and to the harm of the country. A "New Class" has come on top consisting of my hon, friends sitting on the Treasury Benches and their corrupt friends in business who jointly exploit the common people.

This is our "New Class" a mixed Class in a mixed economy. They are together and have got together for this purpose. Serajuddin and Malaviya are a good prototype of the alliance of the unscrupulous businessman and the unscrupulous politician.

Thirdly, we are opposed to company contributions because the shareholders do not come together for the purpose of political activities. The shareholders of a company came together in order to make a legitimate profit in producing goods or services for the needs of the country. They come together completely indifferent about the political affiliations of one another. They buy shares in the market without knowing the political affiliations of the company. Now, if thousands of share-

holders in a political judgment and to make a political contribution, what complications would result? When corporate enterprises are asked to make contributions, then inevitably it is a great injustice to thousands of shareholders who may not agree with the decision of the board or of the majority in the general body meeting of that company. This would lead to further complications because then quarrels would start, injunctions would be obtained and the purpose, the good purpose, for which the company was formed, namely, to make a profit in the service of the community, is lost on the way; political factions might start within the company.

So for all these reasons, contributions made by corporate bodies are bad, and we in our country, as in the United States, the world's leading liberal democracy, should ban them.

I may be accused by some people of being a little politically naive. I may be asked: 'Why do you suppose this Government would not get contributions? Don't you know about corruption? Don't you know about their extortions? Don't you know that they work hand in glove with disreputable industrialists in this country?' We do know about all these practices and our blood boils when we think about them. But I would rather take the risk despite these doubts about the motives of the hon. Mover of this Bill.

It is suggested that the motive of my hon, friend is that the Congress Party, with its capacity for extortion while it is in office-it is not good, honest to God, open contributions made by the boards and general bodies of companies, as were made in 1962 and 1967-would benefit much more in the process. It is true that they have benefitted much more than we or anyone else on these Benches. But perhaps they would like to hurt to us by denying us few lakhs even if they deny themselves a few crores. But then the Congress can make up for it by getting black money under the counter, as they are in the habit of doing, and as they did only last January for the February elections.

It is possible that is their motive. It is possible their own calculations are right.

But I believe in certain moral principles. My party is prepared to take the risk that while we will be denied honest funds given by honest business, they may continue to export money or get it from their corrupt accomplices. But two wrongs do not make a right. I am prepared to take that risk and forgo good company contributions, given openly by the finest institutions in business in our country, to my party. I am prepared to take this challenge and go without them. We shall go to the common people of this country and raise money and we will take the risk of these gentlemen going and squeezing it out of big business by misusing the controlled economy.

Sir, if this was the only part of the Bill, I would not have asked for referring it to the Select Committee, though there is a point which needs examination as to what its political purpose. There is no definition either in this Bill or in the Companies Act as to what is a political purpose, and when we are told that the company may not make a contribution to political parties. that is easy. But when it says that they may not make a contribution to an individual for a political purpose, I can see complications coming in. It is not a well worked out measure. My hon, friend has done his homework rather poorly. So, a Select Committee might be useful in order to lav down what is a political purpose for which contribution may not be made, because sometimes educational and political and other purposes come very close and it may well be some very good cause like, let us say, the All India Sarva Seva Sangh of Acharya Vinobha Bhave and Jaiprakash Narain, may not get a contribution from a company because somebody might say: "This is a political purpose." And who is going to argue this, when the law is silent on the subject? However, that is a minor point.

Now, I come to the other part of the Bill: the proposal to abolish the managing agency system. This, Sir, is a hasty and illconceived move. The hon. Minister has tried to mislead the House by trying to give a dog a bad name and then hang him. The managing agency system in India is responsible for the larger part of the process of industrialisation which took place under British rule, and in the face of a

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[Shri M. R. Masani]

great deal of obstruction from the British.

16.57 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Our cotton textile industry, our steel industry, our jute industry and many other industries were established in India, all the way back, till 1947-48, against the opposition and obstruction of the British Raj, and yet, the Minister had the effrontery to suggest that the managing agency system was a kind of stroge of the British Raj. This kind of perversion of history he probably takes from his friends in Moscow.

The managing agency system has a very honourable and constructive record in The managing agents, the this country. earlier ones, did a good job of pioneering Indian capital was very timid. They brought it into the money market by giving a hallmark of honest and good administration provided by the founders of the original managing agency system. It is a well-proven system. In a way, it was an anticipation of what we today call scientific management, It came in when scientific company management was not known. Now, under the impact of modernisation, this system as it is fading out. The laws of economics and technology are working and the managing agency system is going, and if the Minister and the Government would not interfere, it would go in God's good time.

Let me come now to the figures. On 31st March, 1956, just before the last Companies Act was passed, there were 5,055 companies with managing agents, out of a total of 29,874 companies. This is from the 11th Annual Report. on the Working and Administration of the Companies Act published by the Government. In other words, almost a sixth of the companies had managing agents. But gradually, the number has gone down. By 31st March, 1963, there were only 1,450 companies left with managing agents, and the last figure we have, as on 31st March, 1967, is this: only 720 companies were left with 429 managing agents.

As far as new companies are concerned the managing agency is not very much

favoured. In 1964-65, there were proposals for 15 new companies to be formed with managing agents. In 1965-66, there were only four such proposals. And in 1966-67 there was only one proposal to have a new managing agency. This shows that without any of the unnecessary and unwarranted meddlesom interference on the part of my friends opposite, technology and modern management are having their way, and there is no need to disturb what has already grown up in this country, which has roots in this country. Therefore, if they were left alone, very soon managing the agency system would normally. another 30 to 40 years, become a thing of the past.

It is said that there are abuses. Of course there are abuses. Are there no abuses in the Managing Director companies which we are now going to have? Are there no misuses in Government? Do we not know of corrupt officials and corrupt Ministers? Have we not had enough evidence of this in the Union Government and in the States? So, because of the abuse, abolish managing agents, and because there are corrupt Ministers, abolish the Government and have anarchy in this country. This is the precious logic of my hon. friend opposite.

Our opposition to this is based on two grounds of principle. We in our party believe in two principles which this provision violates. The first is the principle of maximum competition and minimum governmental interference or regulation. The second is the principle of freedom of choice for the producer, for the investor, for the worker, for the industrialist, and for the consumer. How does it violate these two principles?

17 hrs.

How you run your company when you form one is your own business. It is none of the business of the Government to poke its nose into this matter. If five or ten people form a partnership or if a hundred people form a limited company, who they put in charge of the company and how they run the management is their business. Today there are three ways of doing it. One is to appoint a managing director. Another is to appoint secretaries and

treasurers. The third is to appoint a managing agent. It is entirely the job of the shareholders to decide now to run their business. It is none of the business of Government to poke its meddlesome nose into their affairs. It is in this way that this measure interferes with the freedom of choice of the investor to choose the kind of management that he believes in and we oppose this provision. We are not particularly wedded to the managing agency system. I am neutral. As a management consultant. I think a managing director or secretaries and treasurers or a managing agent are all perfectly legitimate ways of running a company. Some of each kind are good and some of each kind are bad. It is not that all managing agents are bad and all managing directors are good. I wish it was so, because the majority are managing directors. We feel there are enough powers under the Companies Act with the Government to stop abuses, whatever the nature of the abuse may be.

I want to warn my farmer friends against the principle of this measure. If today Government asserts the right to interfere with the way in which shareholders manage their business, what principle will then stop Government from poking their nose into the running of farms and telling the farmer how to run his farm? The principle having been conceded, I want to warn my agriculturist friends that this is the thin end of the wedge by which collective farming, under the name of joint co-operative farming, will then be produced to them as a "progressive" way of managing their farms. These are the reasons why we are opposed to the second part of this Bill.

It is not only an academic opposition. If clauses 4 and 5 of the Bill are passed, considerable damage to our economy is going to be done after a year. Managing ag incies are a cheap and economic form of management, because the same services are given to all the companies at cheap cost. If managing agencies are broken up, each of these companies will have to duplicate these services. Parkinson's Law will begin to operate. Each company will want a public relations officer, a labour relations officer, a marketing officer, and so on. Today all these functions are performed by one set of officials for a whole group of

What does this mean? It companies. means that the cost of management in India is going to go up. When the cost of management in 720 companies goes up. the cost of products to our consumers is going to go Two years from now, the consumer will have to thank Mr. Fakhruddin Ahmed and his colleagues for mulcting them unnecessarily by raising the cost of products. Because the cost of our products will go up. our competitive capacity in the markets of the world to foster our exports will be damaged. Already, we are a high-cost economy and we find it difficult to compete. If this measure is passed. I can promise the House that two years from now, our capacity to export will be badly damaged in so far as 720 major companies are concerned.

Today we are short of experienced managerial talent. I happen to know because I have a management consultancy firm which advertises for talent. Even if we offer Rs. 2,000 or 3,000, we cannot get good talent which we can give confidently to our clients and say: "Here is a man who will suit you." Quite often, we have to apologise and say: "Nobody comes forward to take up your Rs. 2,500 job." I am talking of qualified, technically equipped managerial talent. When we are in this condition, is it right to insist that we make a further drain on our scarce managerial resources? These are some of the considerations which have bren overlooked.

In the Statement of Objects and Reasons, the Minister has taken the liberty of misquoting the Monopolies Commission of 1965 and given the impression, by quoting out of context, that the Monopolies Commission did not like the managing agency system and wanted its abolition. Ouite the The Monopolies Commission contrary. refused to recommend the abolition of managing agency system. On page 188 of their report the Monopolies Inquiry Commission of 1965 dealt-right at the end of their report—with this. They have given reasons why they do not advise the abolition of managing agency system. They say:

"The reasons are more than one. The most important of these is that we are doubtful whether even the total abolition of the managing agency system at the present stage would have any [Shri M. R. Masani]

marked effect in curbing the growth of concentration of economic power. We are inclined to believe that even if the managing agency system goes, its place; would quickly be taken by some other system of group management, or some other method which it will not be practicable to prevent. Secondly, the question of what action, if any, should be taken as regards managing agency system has to be decided-what action, if any, in addition to what is provided in the Companies Act-not only on a consideration of its effect on concentration of economic power but on full and careful assessment of the effects of any proposed action on the process of industrial advancement in the country. which is hardly possible for this Commission to undertake."

Now, Sir, it is because of this conclusion of the Monopolies Commission that I propose that we appoint a Select Committee to carry out the function that the Monopolies Commission says should be performed before the managing agency system is touched in the manner that is proposed here. Let us appoint a Select Committee. Let that committee take two or three months to go into it and let it come before us with its proposal.

MR. DEPUTY SPEAKER: The amendment is also before the House.

श्री प्रेम चन्द वर्मा (हमीरपुर): उपाष्यक्ष महोदय, मैं आपका बड़ा आभारी हूं कि आपने मुक्ते ऐसे समय पर बोलने का मौका दिया जबिक स्वतन्त्र पार्टी के नेता, श्री मसानी साहब ने बड़े अच्छे ढंग से अपने केस को रखा। उन्होंने कहा कि हमारी पार्टी चन्दा लेने के विरुद्ध है—पहले भी रही है और आज भी है। मैं इस बात का स्वागत करता हूं। उन्होंने कहा कि कांग्रेस पार्टी ने मेरे विषयक की मुखालिफत की और वह विषयक पास नहीं हो सका या। मैं समकता हूं अगर ऐसा हआ—मुक्ते मालूम तो नहीं – तो कांग्रेस पार्टी ने अपनी भूल को अब सुचार लिया और आज कांग्रेस पार्टी इस्तफाक राय से इस विषयक को पालियामेंट के सामने लाई है। तो जब कांग्रेस पार्टी ने सामने लाई है। तो जब कांग्रेस पार्टी ने

अपनी भूल को सुधार लिया है, मैं समभता हं विरोधी दलों को भी पीछे की तरफ से कान में हाथ नहीं लगाना चाहिए बल्कि जवांमदों की तरह बहादुरों की तरह भीर स्टेट्समेन की तरह उस बात को मान लेना चाहिए। इस बात से कौन इनकार कर सकता है कि जितने पंजीपति हैं--जैसा कि मसानी जी ने कहा है वह बहत अच्छा कहा है - उन पंजीपतियों और व्यापा-रियों का राजनीतिक पार्टियों पर कोई प्रभाव नहीं होना चाहिए। लेकिन वह प्रभाव तभी नहीं होगा जबिक हम उनसे चन्दा न लें। ग्रगर चन्दा लेंगे तो प्रभाव होगा। दायें हाथ से, बायें हाथ से, पीछे से, ग्रागे से, चूपचाप खामोशी से या किसी ढंग से भी अगर हम चंदा लेंगे तो उसका प्रभाव रहेगा । बार-बार विरोधी दलों की भ्रोर से यह कहा गया कि कांग्रेस पार्टी जान-बुक्त कर इसकी लाना नहीं चाहती है। मैं श्री फलरुद्दीन भ्रली ग्रहमद और उनके सहयोगी श्री रेडडी को मुबारिकवाद देता हं कि वे इस विघेयक को लाये हैं और इस गर्ज से लाये हैं कि यहां पर इसको पास करना है लेकिन ग्रब श्रीमसानी जीकहते हैं कि इसको ज्वाइट सेलेक्ट कमेटी के सुपूर्व कर दिया जाये ताकि इसको गढ़े में डाला जा सके। मेरी तो ऐसी घारएगा रही है कि जिस काम को न करना हो या जिस काम को लेट करना हो या जिस काम में कोई रोड़ा श्रटकाना हो, उसको सेलेक्ट कमेटी के सुपूर्व कर दिया जाता है। ज्जाइंट सेलेक्ट कमेटी बना दी जाय, कोई किसी प्रकार की कमेटी बना दी जाय। मैं इस बात का विरोध करता हं मसानी जी का कि इस विघेयक की पास करने में कुछ विलम्ब किया जाय। मैं चाहता हं कि एक दिन के लिए भी इसका पीछे नहीं करना चाहिए, बल्कि मैं तो कहता हं कि जब यह सदन माज उठे तो इस विधेशक को पास करके उठे श्रीर जो पंजीपति सारे समाज भीर राजनीति पर छाये हुए हैं उन्हें इस बात का पता लग जाय कि सारा सदन उनके निरुद्ध है और चाहुता है कि प्जीपतियों का प्रभाव किसी प्रकार से भी

राजनीति पर नहीं रहने देना चाहते हैं। क्योंकि जब हमारा समाज बदल रहा है, पुराने बूढ़ों की बात कही है, मैं उस बात में नहीं जाना चाहता, श्रंग्रेज चले गये, बूढ़े भी श्राहिस्ता-भाहिस्ता जा रहे हैं, भव जवानों का जमाना मा रहा है तो नये तरीके से, नये ढंग से समाज को ढालना होगा और इस समाज के अन्दर वह रीतियाँ लानी होंगी, वह तरीके लाने होंगे जिनसे कि जो कहें वह करें भीर जो सोचें वह करें। भ्रमी जो उनकी राजनीति है मैं समभता हं कहते कुछ हैं और करते कुछ हैं, मन में कुछ है और जबान पर कुछ है। ग्राज हमें उसको बदलना होगा। जो भी राजनीतिक दल हैं जो ज्ञान से कहें वही करें। लेकिन यह बातें यहाँ पर मान्य नहीं हैं। मैं स्वतंत्र पार्टी के बारे में केवल इतना ही कहना चाहता हूं।

इसके बाद मैं यह भी जरूर कहुंगा कि उनके नेता प्रोफेसर रंगा बड़े मादरणीय हैं, मैं उनका मान करता हूं, लेकिन अफसोस यह है कि जब नीतियों का मामला ग्राता है तो राज-नीति में कांग्रेस और स्वतंत्र पार्टी में मेल नहीं है क्योंकि वह प्ंजीपितयों को रेप्रेजेन्ट करते हैं और हम गरीब जनता को रेप्रेजेन्ट करते हैं।

इनके साथ ही उन्होंने कहा है मैनेजिस एजेन्सी सिस्टम के बारे में। यह सिस्टम सबसे बड़ा चोरी का एक जरिया है। मैनेजिंग एजेन्सी सिस्टम ऐसा है कि जो सारे गरीब शेयर होल्डरों को लटता है, खामोशी से लुटता है, कैंची से लुटता है, उनके साथ घोखा करता है। और मेनेजिंग एजेन्सी सिस्टम, जैसा श्री मसानी ने भी माना है और हमारे मन्त्री महोदय ने भी कहा है कि यह अंग्रेजों के जमाने को देन है, ग्रंग्रेजों को एक लानत है जो यह सिस्टम हमारे उद्योग में है, अगर मैं आंकड़े पेश करूं, चुंकि समय नहीं है, इसलिए सब नहीं पेश कर सकता हूं लेकिन उन मांकड़ों से पता चलता है कि 75 खानदानों के पास हिन्द्स्तान की ग्राघी दौलत मैनेजिंग एजेन्सी सिस्टम की वजह से चली गई है, वह लानदान लूटकर ले ग्ये हैं। जो 55 करोड़ लोगों ने अपने खून-

पसीने की गाढी कमाई इन कम्पनियों में लगाई है उसको इन 75 खानदानों ने जैसे लुटा है उसका वर्णन करना समय की कमी की वजह से सम्भव नहीं है, लेकिन मोनोपली कमीशन ने उसका जिक ग्रपनी रिपोर्ट में किया है। माननीय मसानी जी ने मोनोपली कमीशन की रिपोर्ट से वकीलों की तरह वहीं पढ़कर सुमाया जो उनके पक्ष में जाता है, लेकिन वह नहीं पढ़ा जहाँ मोनोपली कमीशन ने कहा है कि अगर पंजीपतियों की इन सारी चीजों को नहीं रोका गया तो सारा का सारा समाज ग्रीर राजनीति इन 75 ग्रादिमयों के हाथ में होगी। मैं मोनोपली कमीशन के बारे में ज्यादा नहीं कहना चाहंगा। केवल यही कहंगा कि जो मैनेजिंग एजेन्सी सिस्टम है इसके साथ यह कहते हैं कि सेक्रेटरी बना दें, खजान्ची बना दें वह जो यह कहके हैं कि खजांची ग्रीर सेकेटरी रक्खे जाने चाहिएं तो मेरा कहना है कि यह तो वही पुरारी शराब को महज नई बीतलों में रखने की बात कही गई है। मैं समभता हं कि इस मैंबेजिंग एजेंसी रूपी शराब के कारए। हमारे मुल्क का बहुत नुकसान हुआ है और इसके कारण से देश में प्रार्थिक ग्रसमानता श्रीर श्रधिक बढ़ी है। श्रमीर श्रीर गरीब के बीच की खाई इससे और अधिक चौड़ी हुई है। इस मैनेजिंग एजेंसी सिस्टम का परिएगम बड़ा घातक हुआ है और तमाम देश की दौलत चन्द एक हाथों में सिमट कर रह गई है भीर इसलिए यह जो उनकी तरफ से खजांची ग्रीर सेकेंटरी रखने का सुभाव ग्रा रहा है यह उसी पुरानी शराब को नई बोतलों में रस्तकर पेश करने का प्रयत्न किया जा रहा है। जैसा मैंने अभी कहा इस शराब के जिरये ग्रमीर श्रीर गरीब का फर्क बढ़ता चला गया है ग्रीर वह भीर ग्रधिक बढ़ता चला जायगा। यह बात बिलकूल स्पष्ट है कि ग्रगर हमें इस ग्रार्थिक ग्रसमानता को दूर करना है, ग्रमीर व गरीब की चौड़ी खाई को पाटना है तो हमें इस मैंनेजिंग एजेंसी सिस्टम की लानत को देश से खत्म करना होगा। मैं चाहंगा कि सरकार के ऊपर स्वार्थी तत्वों द्वारा, पूंजीपति

[प्रेमंचन्द वर्मा]

वगं द्वारा किसी तरह का दबाव इसे किसी न किसी रूप में जारी रखने का यदि लाया जाय जोकि लाया ही जायगा, तो सरकार उसके असर में कदापि न आये। सरकार इस तरह के किसी भी सुभाव को मानने से साफ इंकार कर दे कि इस बिल को ज्याएंट सेलैक्ट कमेटी के सुपुर्द किया जाय क्योंकि वह महज इस लानत को ज्यादा से ज्यादा देर तक बनाये रखने की कोशिश है। सरकार को बिना देरी किये इस बिल को पास कर देना चाहिए।

Companies (Amdt.) Bill

इसके साथ ही साथ मैं एक बात भीर कहना चाहंगा। मेरे पास आँकड़े मौजद हैं भीर भगर मैं उनको सदन में रख दूंतो माननीय सदस्य हैरान रह जायेंगे। उधर के लोगों द्वारा भ्राये दिन हम कांग्रेस वालों पर जो यह इलजाम लगाया जाता है कि कांग्रेस पार्टी को कम्पनीज से बहुत पैसा मिला करता है अगर मैं उन्हें आंकड़ों के द्वारा यह सिद्ध करके बतलाऊं कि सन् 1967 के चुनाव में कांग्रेस पार्टी की भ्रपेक्षा दूसरी पार्टियों को ज्यादा पैसा मिला है तो आप लोग हैरान हो जायोंगे। यह बात मैं दावे के साथ कह रहा हूं और ग्रगर जरूरत हो तो मसानी साहब भीर मैं बैठ जायेंगे श्रीर मैं नाम वार इसकी तफसील उन्हें बतला दुंगा कि कांग्रेस पार्टी के मुकाबले उन पार्टियों को ज्यादा पैसा कैसे मिला है। मेरे पास नाम सहित सारा विवरण मौजद है...

SHRI S.K. TAPURIAH (Pali): If he has made a statement, let him prove it. Why does he want a private hobnobbing with Mr. Misant? If he is truthful, let him give the figures.

श्री प्रेम चन्व वर्माः में कह रहा हूं कि हम ग्रीर वह बैठ जायेंगे ग्रीर मैं उन कम्पनियों के नाम उन्हें मय तारी खों के बतला दूंगा कि किस-िक्स किस-िकस तारी ख को इतना पैसा मिला है। वह जो ग्रपने को दूध का घुला हुआ मानते हैं हकी कत यह है कि उनको हमारे मुकाबले अधिक पैसा चुनावों के दौरान मिला। वह पैसा जो उन्हें मिला वह केवल ड्राफ्टों और चैकों के जरिये ही नहीं उन्हें दिया गया बल्कि धलग से भी। चैकों के तो मैं नम्बर तक बतला सकता हं। यहां तक मैं बतला सकता हंकि वह किस-किस बैंक में कैश हुए हैं? मेरे इघर के दोस्त इस बात को छोड दें तो ग्रच्छा होगा क्योंकि मैं कीचड नहीं उछालना चाहता लेकिन अगर वह फैक्टस ऐंड फीगर्स पर ग्रायेंगे तो मैं ग्रथारिटी के साथ कह सकता हूं कि ग्राप लोगों को हमारे मुकाबले कम्पनियों से ग्रधिक पैसा मिला है। लेकिन जैसा मैंने कहा मैं यह कीचड़ नहीं उछालना चाहता और उचित यही होगा कि जो विघेयक इस समय पेश है उसी के मुताल्लिक हम लोग बातचीत करें। मैं भपने उन मित्रों से कहंगा कि कांग्रेस को इस बारे में बदनाम करने से पहले वह खुद ग्रपनी चारपाई के नीचे भौककर देख लें कि वहाँ पर तो गडबड नहीं है। मुक्ते माल्म है कि उनके वहां काफी गडबड मौजूद है। पिछले दो साल में मैंने इस बारे में काफी फैक्टस एड फीगर्स इकट्ठा की हैं और उपाष्यक्ष महोदय अगर चाहें तो मैं उन्हें उनके कमरे में बैठकर वह सब बतला दुंगा। वहरहाल मैं इस बात को यहीं पर छोडता है।

इसी के साथ-साथ मैं यह कहना चाहुंगा कि सरकार जो यह कानून बनाने जा रही है वह बिला शक एक उचित व सराहना योग्य कानून है लेकिन उसे इस बात पर भी व्यान देना चाहिए कि इस पर ग्रमल भी ठीक तरीके से हो भीर इस कानून को इस तरीके से उचित रीति से लागु कराया जाय ताकि इसमें किसी प्रकार की खराबी न रह जाय। श्रीर जिन बातों से ग्राज हम राजनीति जों के तौर पर बदनाम हैं, यानी यह कि हम सरमायेदारों से पैसा लेते हैं भीर पालियामेंट में चले जाते हैं, मैं समभता हं कि उनसे हम को दूर रहना चाहिये। ग्रगर हमें इस सदन की शान को बरकरार रखना है, अगर हमको हिन्दस्तान की लोक सभा में या राज्य सभा में 55 करोड़ लोगों की नुमाइन्दगी करनी है, तो जब हम यहां भाते हैं तब हम कम से कम

इस बात का जरूर ध्यान रक्खें कि जितने भी सदस्य यहां भ्राते हैं वह सरमायेदारों के पैसे पर नहीं भ्राते हैं बल्कि अपने बलबूते पर ग्राते हैं, जनता हमको चनकर भेजती है, हम दौलत के बल पर यहां नहीं आते, सरमायेदारों के बल पर नहीं आते हैं। अगर हम दौलत के बल पर यहाँ आते तो यहां डिमाकेसी नहीं होती । तब यह होता कि पुंजीपति सारे समाज पर कब्जा कर लेते और समाज की बागडोर उनके हाथ में होती। तब सारे प्रजीपति कह सकते कि जितने एम पीज हैं सब हमारी जेब में हैं। किसी भी पार्टी का मेम्बर हो, ग्रगर कोई सरमायेदार उसके लिये कहता है कि पालियामेंट के मेम्बर हमारी जेब में हैं, यह हमारे लिये शर्म की बात है श्रीर इस सदन की शान के खिलाफ है।

मैं समभता हं कि भ्रगर इस देश की सरमायेदारी निजाम को खत्म करना है श्रीर पुरानी परम्पराध्रों को खत्म करना है तो मैनेजिंग एजेन्सी सिस्टम भीर पार्टीज के चन्दे वन्द होने चाहिये। मैं इस विधेयक का समर्थन करता हं और हाउस से रिक्वेस्ट करता हं कि वह उसको सर्वसम्मति से पास करे।

भी प्रकाशबीर शास्त्री (हापुड़) : उपाष्यक्ष महोदय, किसी अन्य माननीय सदस्य के भाषरा ब्रारम्भ करने से पहले मैं निवेदन करना चाहता हं भ्रापकी मार्फत ग्रपने मित्र श्री वर्मा से कि वह कांग्रेस पार्टी के मिनिस्टरों को भी सलाह दें कि जब वह प्रश्नों के उत्तर दें तो इस तरह से दें जिससे उनको कोई दिक्कत न हो। 1967 के चुनावों के बाद से माज तक के चन्दों के बारे में उत्तर देते हुए श्री फलरहीन ग्रली ग्रहमद ने कहा था कि कांग्रेस को 66 लाख भीर स्वतन्त्र पार्टी को 20 लाख रुपये मिले। मंत्री खोग इस तरह के उत्तर न दें. जिनसे वह स्वयं फंस जायं।

भी प्रेमचन्द वर्मा: ग्रसल बात यह है कि सरमायेदार जान-बुक्त कर जो चन्दा कांग्रेस पार्टी को देते हैं उसकी इन्फार्मेशन देते हैं, दूसरों के बारे में सारी इन्फार्मेशन को खा जाते हैं। (व्यवधान)

श्री शक्षि भषण (खारगीन): सरमायेदार व्हाइट मनी का जो चन्दा देते हैं उसकी खबर देते हैं लेकिन वह दूसरी पार्टियां को जो ब्लैक मनी का चन्दा देते हैं उसकी खबर नहीं देते। (व्यवधान)

एक माननीय सदस्यः वह भी कह रहे हैं कि कांग्रेस को चन्दा मिलता है।

भी कंबरलाल गुप्त (दिल्ली सदर) : उपाध्यक्ष महोदय, मैं मंत्री महोदय को बघाई देना चाहता है कि उन्होंने सदन के सामने यह विघेयक रक्खा है। मुक्ते भाशा नहीं थी क्यों कि जो विघेयक पिछले सेशन में प्राना चाहिये था और पास होना चाहिये था. वह पिछले सेशन में नहीं ग्राया । क्यों नहीं ग्राया ? क्यों कि मिड टर्म-पोल थे श्रीर इस पार्टी को बडे-बडे सरमायेदारों से चन्दा लेना था। इसकी वजह से यह पोस्टपोन किया गया। ग्रब चुंकि मिड-टमें पोल समाप्त हो गये. इस लिये अब उसके बाद यह आया है। लेकिन यह माज भी मा गया, इसके लिये मैं मंत्री महोदय को बधाई देना चाहता है।

मभी श्री वर्मा ने कहा कि कांग्रेस वाले सरमायेदारों के पीछे नहीं हैं। मुक्के मालुम नहीं कि वह कीनसी कांग्रेस का जिक कर रहे हैं। कई तरह की कांग्रेस हैं। मैं कांग्रेस के ग्रध्यक्ष श्री निजलिंगप्पा के विचार ग्रापके सामने रखना चाहता हं।

"On 4th November, 1968, the Congress President, Shri Nijalingappa, opined, 'any blanket ban on company donations is likely to result in malpractices, under-table dealings and corruption' and further stated, 'there is nothing wrong in political parties accepting company donations as long as these are willingly given'."

मैं जानना चाहता हूं कि वर्मा किस कांग्रेस के मेम्बर हैं। क्यावह उसी कांग्रेस के मेम्बर [भी कंवर लाल गुप्ता] हैं जिसके अध्यक्ष श्री निजलिंगप्पा हैं या कोई और काग्रेस है ?

इतना ही नहीं, श्री एस० के० पाटिल, अतुल्य घोष और कांग्रेस बिंकग कमेटी के आधे से ज्यादा मेम्बर हैं जिन्होंने इस बात का विरोध किया है कि ब्लैंकेट बैन कम्पनियों पर लगाया जाय। जब कांग्रेस बिंकग कमेटी में यह सवाल आया श्रीर उन्होंने प्रधान मंत्री को दबासा तब प्रधान मंत्री ने भी यह कहा कि हम इस पर पुनिंबचार करेंगे।

एक माननीय सदस्य : दबाव डाला ।

भी कंवर सास गुप्त: दबाव डाला, यह कहनाज्यादाजचितहै।

मैं मंत्री महोदय को बधाई देना चाहता हूं कि उन्होंने इस बिल को यहां ऐसे झवसर पर उपस्थित किया है जबिक कांग्रेस विकास कमेटी, कांग्रेस प्रधान और स्वयं प्रधान मंत्री भी डांबा-बोल हो रहे थे, उनका दिल डांवाडोल हो रहा था। इसको यहां लाने के लिए मंत्री महोदय सचमुच बधाई के पात्र हैं।

कांग्रेस कैसे चलती है, इसका नमूना श्राष देखें। कांग्रेस संगठन एक तरफ जा रहा है और कांग्रेस की सरकार दूसरी तरफ जा रही है। अच्छा हो ये दोनों एक ही रास्ते पर चलें।

इस बिल के उद्देश्य के बारे में कोई दो रायें नहीं हो सकती हैं। अपर देश में प्रजातन को चलाना है तो इस बात को स्वीकार नहीं किया जा सकता है कि कुछ लोग पैसे के जरिये लोगों की भावनाओं को, लोगों के जसीर को खरीदकर जिस रास्ते पर देश को बलाना चाहते हैं चलायें, जिस रास्ते पर उसको चलाना ठीक समभते हैं, उस रास्ते पर चलायें। कुछ लोग जिनके पास घन है, सम्पत्ति है वे राज-नीति को कुरप्ट करें, भ्रष्ट करें, इसकी साज्ञा किसी भी प्रजातत्रीय देश में किसी भी व्यक्ति या व्यक्तियों के समूह को नहीं दी जा सकती है। उपाष्यक्ष महोदय, आप तो जानते ही हैं कि प्रमरीका में भी इलेकशंख पर बहुत पैसा खर्च होता है। वहाँ पर भी इस पर पाबन्दी लगाई गई है। लेकिन उसके बावजूद वहाँ काफी पैसा खर्च होता है। यहां जो पाबन्दी प्रब लगाई जा रही है इसको बहुत पहले लगा देना चाहिए था। लेकिन बाप देखें कि ये पाबन्दी कब लगा रहे हैं? उस वक्त लगा रहे हैं जब कांग्रेस खत्म हो रही है, जब उसको पैसा मिलना धाहिस्ता-धाहिस्ता कम हो रहा है। बन्द हो रहा है, यह मैं नहीं कह सकता हूं लेकिन कम जरूर हो रहा है।

उपाध्यक्ष महोदय कल की ही बात है कि गुजर मल्ल मोदी को टायर का लाइसेंस दिये जाने बारे में सवाल किया गया था। श्री मोदी को पदम विभूषण की उपाधि से भी सम्मानित किया गया था। कल यह आरोप लगाया गया था कि मिड टर्म पोल में पौच लाख रुपया कांग्रेस को दिया गया था और इसके बारे में सवाल पूछा गया था। इसके जवाब में यह कहा गया कि हमने लाइसेंस पैसे के लिए तो नहीं दिया। लेकिन मंत्री महोदय ने यह नहीं बताया कि उन्होंने पैसा दिया था या नहीं दिया था। मैं जानना चाहता हं कि उन्होंने कांग्रेस को लाखों रुपया इस मिड टर्म पोल में दिया या वहीं दिया ? क्या उन्होंने केन्द्रीय नेताभी को अलग और राज्य के नेताओं को मलग नहीं दिया ? दो तरफ से लाइसेंस लेने के लिए पूचा करनी पड़ती है। लाइसेंस के लिए दो तरक से रिकोमेंडेशन होता जरूरी है। स्टेट गवर्नमेंट को भी रिकोबेंड करना पड़ता है और सैंटर को भी करना पढता है। दोनों पुचारियों की पूजा होगी तब लाइसेंस मिलेगा 1 में बाहता है कि इसका स्पष्टीकरण हो। अगर यह कहा आए कि पूजा नही हुई तो इनको चाहिए कि ये चैलें करें कि कांग्रेस की उनसे जन नहीं मिला।

इतना ही नहीं, मैं बड़ी जिम्मेदारी से कहना चाहता हूं कि इस मिड टमं पौस में सी॰ पी॰ डरूपू॰ डी॰ के ठेकेदारों को गवनंमेंट

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के इंजीनियजं ने बुला-बुलाकर यह कहा कि आप कांग्रेस को चन्दा दें। इन ठेकेदारों ने पेईज एकाउंट के चैक आल इंडिया कांग्रेस कमेटी के नाम दिये हैं। एक ठेकेदार ने नहीं बहत ठेकेदारों ने दिये हैं। मैं चाहता हूं कि आप इसकी इन्क्वायरी करें।

MR. DEPUTY-SPEAKER: The hon. Member may resume his speech on the next occasion.

श्री शक्ति भवण : क्या यह आज खत्म हो गया है ? हम भी दिल्ली जन संघ के बारे में बताने वाले थे।

MR. DEPUTY SPEAKER: It is not over. It is to be continued.

17.30 hrs.

[SHRI GADILINGANA GOWD in the Chair]

BUSINESS ADVISORY COMMITTEE THIRTY-SIXTH REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to present the Thirty-sixth Report of the Business Advisory Committee.

SEZHIYAN (Kumbakonam): SHRI What is the recommendation? Is there any change in the programme now?

SHRI RAGHU RAMAIAH: Tomorrow it will come before the House. tomorrow it will be planning discussion. It has already been announced.

17.301. hrs.

HALF-AN-HOUR DISCUSSION

PENDING APPLICATIONS FOR SCOOTERS AND CARS.

SHRI S. S. KOTHARI (Mandsaur): The Government's policy regarding scooter manufacture is characterised by procrastination sluggishness, and red-tape.

Ministry is reluctant to part with licences as a miser is reluctant to part with his gold. This is the position. The delay of about 4 years in the issuance of licence for scooters indicates that the Government is not interested in establishing new scooter factories. It wants to perpetuate the shortage. That is the only conclusion that can be drawn.

Sir, it is stated that it takes more time to obtain an industrial licence in this country than to establish an industry in Japan or West Germany. That is the deplorable state of affairs which is existing today. If you criticise other Ministries, they at least go through what is stated and try to rectify matters, but this Ministry is impervious to criticism and does not want to learn from past mistakes they go on perpetuating the mistakes.

About the demand for scooters, I have the figures with me, which show that in 1964, there was a registered demand of about 1.5 lakh scooters, which rose to 2.5 lakhs in 1968 about 3 lakhs in 1969, that is, at present. Yet, in 1964, the Ministry, in its wisdom, decided to ban the licensing of new units. In March, 1965, the Ministry woke up from its slumber and decided to invite applications from new entrepreneurs for licences to establish new scooter factories. The response was excellent. A total of 191 applications for industrial licences was recei-The Ministry dilly-dallied with those applications and after 2 or 3 years, 70 applications were selected. Later on, some mathematical genius in the Ministry reduced the selected applications from seventy to seventeen. So, these seventeen were selected. In March, 1968, when the Ministry felt that they could not delay any further, they decided to select 3 out of 17 applications. Further there were more of discussions, more committees were appointed, licensing committees, sub-committees and so on. And then they became wiser and decided to issue one license for the establishment of a factory for 50,000 scooters.

Then, the funniest part is this that even that decision had to be reconsidered. They have invited the various applicants to send their representatives. The licensing committee would re-examine the whole situation and it may take another 3 or 4 months